

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

ITEM No. 407

IA/3463/ND/2022, IA/3464/ND/2022 IN IB/1947/ND/2019

**IN THE MATTER OF:**

Guangzhou Seal Laser Rapid Prototype Co. Ltd.	...	Applicant
Versus		
Schneider Prototyping India Pvt Ltd.	...	Respondent

**Order under Section 9 Of IBC, 2016**

**Order delivered on 27.09.2022**

**Coram:**

**MR. DHARMINDER SINGH**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Deepak Bashta, Adv.
For the Respondent	: Mr Nalin Kohli, Mr Saurajay Nanda, Ms Nimisha Menon, Ms Alexandra Celestine, Ms Lovina Ropia, Adv.

**ORDER**

Ld. Counsels for the parties have appeared and stated that vide order dated 05.08.2022, the Hon'ble NCLAT in Company Appeal (AT)(Insolvency) No.727 of 2022 passed an order wherein in para 9 of the said order Hon'ble NCLAT observed that:-

***“We further are of the view that in view of the settlement between the parties and the entire payment to the Operational Creditor, the Operational Creditor is permitted to withdraw Section 9 Application consequently the Order impugned dated 20th June, 2022 stands withdrawn.”***

Taking into consideration the above facts, the operational creditor is permitted to withdraw this petition filed under Section 9 of Insolvency and Bankruptcy Code, 2016. Accordingly, order dated 20.06.2022 in IB/1947/ND/2019 stands withdrawn and all the applications pending in the present matter stands infructuous.

IA/3463/ND/2022, IA/3464/ND/2022 stand closed accordingly.

-Sd-

**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Barkha

-Sd-

**DHARMINDER SINGH**  
**MEMBER (JUDICIAL)**